

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.220/MP/2023**

- Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 seeking a direction against Respondent No. 1 to pay compensation, being the increase in cost of Tariff due to blending of imported coal.
- Date of Hearing : **5.3.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : D B Power Limited (DBPL).
- Respondents : Gujarat Urja Vikas Nigam Limited and Anr.
- Parties Present : Shri Deepak Khurana, Advocate, DBPL  
Ms. Nishtha Wadhwa, Advocate, DBPL  
Shri Anand K. Ganesan, Advocate, GUVNL  
Ms. Swapna Seshadri, Advocate, GUVNL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner prayed for an adjournment to file its rejoinder to the reply filed by Respondent No.1, GUVNL. The said request was not opposed by the learned counsel for Respondent. Accordingly, the matter was adjourned.

2. The Commission permitted the Petitioner to file its rejoinder to the reply filed by Respondent, RUVNL, within two weeks.

3. The Commission directed the Petitioner to file the following information regards to the claim of the differential energy charge due to the blending of the imported coal on an affidavit within three weeks:

(a) Details of the PPA along with the provision of coal linkage against each PPA at the time of the bidding. The relevant clause of the PPA/FSA wherein the source of coal is defined.

(b) Operational norms in respect of the generating station, i.e., normative annual plant availability factor, GCV of coal, gross station heat rate, specific fuel oil consumption, landed cost of coal, and auxiliary power consumption, etc. considered at the time of submission of the bid for determination of the ECR, along with the provision of escalation of rate, if any.

(c) The details regarding the rated Design Heat Rate, Design Boiler efficiency, and Design Turbine efficiency, etc., as guaranteed by the OEM along with the supporting documents.

(d) Month-wise details for the period from June 2022 to October 2022, the quantity of coal, mode of coal procurement, GCV, charges paid to the coal company, transportation charges, and other charges (if any), etc. in the following format:

Month	Source of Coal (Vendor and Country)	Whether coal procured through competitive bidding	Quantity of Coal Received (MT)	GCV of Coal Received (kCal / kg)	Charges Paid to Coal Company (Rs.)	Transportation Charges (Rs.)	Other Charges (Rs.)	Landed Cost (Rs.)
June 2022								
....								
Oct 2022								

(e) Detailed computation in arriving at ECR for the period from June 2022 to October 2022, along with assumptions considered thereof.

(f) Month-wise availability declared, energy scheduled by the beneficiaries, energy generated, energy supplied to the beneficiaries, energy sold in the market, revenue realized through the sale of energy in short term/exchange, etc. for the period from June 2022 to October 2022 in the following format:

Month	DC (MW)	Energy Scheduled by Long term and Medium Beneficiaries (MUs)	Actual energy generated (MUs)	Energy supplied to long term / Medium Term Beneficiaries (MUs)	Energy Sold in Short term / exchange (MUs)	Revenue realized through sale of power in short term / exchange (Rs.)
June 2022						
....						
Oct 2022						

4. The Petition will be listed for the hearing on **13.6.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**